

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. Nos. 27 & 28 of 2012 in  
D.F.R. No. 115 of 2012**

**Dated: 27<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Rajasthan Rajya Vidyut Prasan Nigam Ltd. ...Appellant (s)  
Versus  
Rajasthan Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Pradeep Misra  
Counsel for the Appellant(s) : Mr. Gopal Jain &  
Mr. Kaushik Mishra for R.2 & 3

**ORDER**

**I.A. No. 27 of 2012**  
*(Application for waiver of court fee)*

The Applicant/Appellant has filed this Appeal as against the common Order passed by the Commission in two Petitions in RERC No. 255 of 2011 and RERC No. 256 of 2011.

The Applicant/Appellant submits that he has paid one set of court fee, but since the Registry insists for another set of court fee in view of the fact that two Applications have been disposed of by the Commission through the common Order, he has filed this Application for waiver of the court fee.

In view of the fact that already one set of court fee has been paid as against the common Order passed in both RERC No. 255 of 2011 and RERC No. 256 of 2011, we deem it appropriate to allow this Application. Accordingly, the Application is allowed.

**I.A. No. 28 of 2012**  
*(Application for condonation of delay)*

The learned counsel for the Applicant/Appellant seeks permission to delete Respondent Nos. 4, 5 & 6 as they are proforma Respondents. Accordingly, Ordered.

Issue notice to Respondent Nos. 1 to 3. Mr. Gopal Jain takes notice on behalf of Respondent Nos.2 and 3. Notice to be issued to Respondent No.1. Dasti service is permitted. The learned counsel for the Applicant seeks permission to serve notice on the Commission-Respondent No.1 through its counsel. Accordingly, permitted.

Post the matter on **03.02.2012.**

( Rakesh Nath )  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

Post the matter on **03.02.2012.**

